

PUBLIC ANNOUNCEMENT UNDER THE PROVISIONS OF REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13(1), 14, AND 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND SUBSEQUENT AMENDMENTS THERETO

**FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
RELIABLE VENTURES INDIA LIMITED**

Corporate Identification Number: L22354MP1992PLC007295;
Registered Office: A-6 Indore Road Koh-e-Fiza, Bhopal, Madhya Pradesh, 462001;
Contact Number: 0755-4266601/02/03;

Email Address: reliableventuressecretarial@gmail.com ; Website: <https://www.reliableventuresltd.com> ;

OPEN OFFER FOR ACQUISITION OF UP TO 28,63,354 FULLY PAID-UP EQUITY SHARES HAVING FACE VALUE OF ₹10.00 EACH (“EQUITY SHARES”), CONSTITUTING 26.00% OF THE VOTING SHARE CAPITAL OF RELIABLE VENTURES INDIA LIMITED (“TARGET COMPANY”), FROM ITS PUBLIC SHAREHOLDERS AT AN OFFER PRICE OF ₹21.00 PER OFFER SHARE, PAYABLE IN CASH, BY MR. CHENNUPATI SARATH KUMAR (ACQUIRER 1), MR. VASIREDDY SIVANAG (ACQUIRER 2), AND ANCLA TECHNOLOGY SOLUTIONS INDIA PRIVATE LIMITED (ACQUIRER 3 OR CORPORATE ACQUIRER), (COLLECTIVELY REFERRED TO AS THE “ACQUIRERS”), PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) AND 4, OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, INCLUDING SUBSEQUENT AMENDMENTS THERETO (“SEBI (SAST) REGULATIONS”).

This Public Announcement (“PA”) is being issued by **Rarever Financial Advisors Private Limited (“Manager to the Offer”)** for and on behalf of the Acquirers to the Public Shareholders (as defined below) of the Target Company, with an intention to acquire control of the Target Company pursuant to and in compliance with the provisions of Regulations 3 (1), and 4 read with Regulations 13(1), 14, and 15(1) and other applicable provisions of the SEBI (SAST) Regulations.

1. DEFINITIONS AND ABBREVIATIONS

For the purposes of this PA, the following terms shall have the same meanings assigned to them below:

“**Acquirers**” refers to Mr. Chennupati Sarath Kumar (Acquirer 1), Mr. Vasireddy Sivanag (Acquirer 2) and Ancla Technology Solutions India Private Limited (Acquirer 3).

“**Paid-up Equity Share Capital**” means ₹ 11,01,29,000/- divided into 1,10,12,900 Equity Shares of face value of ₹ 10/- each.

“**Promoter Sellers**” refers to the existing promoters of the Target Company, namely being Mr. Mohammed Hafiz Khan, Mr. Shahwar Hafiz Khan, Mrs. Sharifa Bano, Mr. Kaleemullah Khan, Mr. Farhan Sikandar Khan, Mr. Sikandar Hafiz Khan, M/s Reliable Cigarette And Tobacco Industries Private Limited, M/s Mandideep Engineering & Packaging Industries Private Limited, M/s Reliable Industrial Ventures Limited, M/s Reliable Smartcity Limited, M/s Noor-Us-Sabah Housing Projects Private Limited, M/s Reliable Carriers Private Limited, M/s Reliable Global Venture Private Limited (Formerly known as M/s Rehbar Holdings and Finance Private Limited) and M/s Elegance Infratech Private Limited.

“**Public Shareholders**” means all the equity shareholders of the Target Company excluding (i) the Promoters and members of the Promoter Group of the Target Company; (ii) the Acquirers and any Persons Deemed to be Acting in Concert with the Acquirers; and (iii) the Parties to the SPA (*as defined below*) and any Persons Deemed to be Acting in Concert with the parties to the SPA.

“**SPA**” means Share Purchase Agreement executed on **Tuesday, June 02, 2026**, between Acquirers and Promoter Sellers.

“**Voting Share Capital**” means the total voting equity share capital of the Target Company on a fully diluted basis expected as of the 10th (tenth) Working Day from the closure of the Tendering Period of the Open Offer; and

2. OFFER DETAILS

Offer Size	The Acquirers hereby make this Offer to the Public Shareholders of the Target Company to acquire up to 28,63,354 Offer Shares representing 26% of the Voting Share Capital of the Target Company, subject to the terms and conditions specified in this Public Announcement, and the Offer Documents, that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
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Offer Price / Consideration	The Offer is being made at a price of ₹21.00/- per Offer Share. The Equity Shares of the Target Company are frequently traded in accordance with the provisions of Regulation 2 (1) (j) of the SEBI (SAST) Regulations, and hence the Offer Price has been determined in accordance with the parameters prescribed under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations. <i>Assuming full acceptance under this Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations will be ₹6,01,30,434.00/-, that will be offered to the Public Shareholders who validly tender their Equity Shares in the Offer.</i>
Mode of Payment	The Offer Price will be paid in cash by the Acquirers in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations.
Type of Offer	The Offer is a mandatory offer made by the Acquirers in compliance with Regulations 3(1) and 4 of the SEBI (SAST) Regulations. This Offer is not subject to any minimum level of acceptance.

3. TRANSACTION WHICH HAS TRIGGERED THE OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

- 3.1. The Acquirers have entered into a Share Purchase Agreement with the Promoter sellers of the Target Company, pursuant to which the Acquirers have agreed to acquire 59,55,815 Equity Shares representing 54.08% of the Voting Share Capital of the Target Company ('**Sale Shares**'), at a negotiated price of ₹21.00/- per Sale Share, aggregating to a maximum consideration of ₹12,50,72,115.00/-, subject to terms and conditions specified in the said Share Purchase Agreement.
- 3.2. Upon acquisition of the Sale Shares as contemplated in the Share Purchase Agreement, and post successful completion of the Offer, the Acquirers will acquire control over the Target Company, and the Acquirers shall become the promoters of the Target Company in accordance with the provisions of the SEBI (LODR) Regulations.
- 3.3. A tabular summary of the Underlying Transaction is set out below:

Particulars		Underlying Transactions
Type of Transaction (direct/ indirect)		Direct Acquisition
Mode of Transaction (Agreement/ Allotment/ Market purchase)		The Acquirers and the Promoter sellers have executed a Share Purchase Agreement as on date of this Public Announcement, in pursuance of which the Acquirers have agreed to acquire 59,55,815 Sale Shares representing 54.08% of the Voting Share Capital of the Target Company at a negotiated price of ₹21.00/- per Sale Share, aggregating to a consideration of ₹12,50,72,115.00/-, payable subject to the terms and conditions specified in the said Share Purchase Agreement.
Equity Shares/ Voting rights proposed to be acquired (in pursuance of the Share Purchase Agreement)	Number of Equity Shares	59,55,815 Equity shares
	% vis-à-vis Voting Share Capital	54.08%
Total Consideration for Equity Shares/ Voting Rights acquired (for acquisitions made in pursuance of Share Purchase Agreement)		₹12,50,72,115/- (Rupees Twelve crore fifty lakh seventy-two thousand one hundred fifteen only)
Mode of payment (Cash/ securities)		Cash
Regulation which has triggered		Regulations 3(1) and 4 of SEBI (SAST) Regulations, 2011

4. DETAILS OF THE ACQUIRERS

Details	Acquirer 1	Acquirer 2	Acquirer 3	Total
Name of the Acquirers /PAC	Mr. Chennupati Sarath Kumar	Mr. Vasireddy Sivanag	M/s Ancla Technology Solutions India Private Limited	--
Address of the Acquirers /PAC	Rollin Archade Apartments, B Block 303, Street No. 1, Czech	Surya towers Block-A, Flat number - 608, Aditya Sun Shine	Plot No. 1285/A, 4th Floor, Road No. 64 Near Jubilee Hills Checkpost, Jubilee	--

Details		Acquirer 1	Acquirer 2	Acquirer 3	Total
Name of the Acquirers /PAC		Mr. Chennupati Sarath Kumar	Mr. Vasireddy Sivanag	M/s Ancla Technology Solutions India Private Limited	--
		Colony, Hyderabad, Telangana, India, 500018	Road, Shilpahills, Izzathnagar, Kothaguda, K.V. Rangareddy, Telangana, India, 500084	Hills, Hyderabad, Shaikpet, Telangana, India, 500033	
PAN		BEFPS6479P	AHKPV9205F	AAOCA0684M	--
Name(s) of persons in control /promoters of Acquirers/ PACs where Acquirers/ PAC are companies		Not Applicable	Not Applicable	Mr. Chennupati Sarath Kumar (Acquirer 1)	--
				Mr. Vasireddy Sivanag (Acquirer 2)	
Name of the Group, if any, to which the Acquirers /PAC belongs to		Not Applicable	Not Applicable	Not Applicable	--
Pre-Transaction shareholding as on the date of the Public Announcement (A)	Number of Equity Shares	Nil	Nil	Nil	--
	% vis-à-vis Voting Share Capital	Not Applicable	Not Applicable	Not Applicable	--
Equity Shares proposed to be acquired through Share Purchase Agreement (B)	Number of Equity Shares	32,00,000	6,00,000	21,55,815	59,55,815
	% vis-à-vis Voting Share Capital	29.06%	5.45%	19.58%	54.08%
Proposed shareholding after the acquisition of Offer Shares (C) (Assuming full acceptance in this Offer) *	Number of Equity Shares	11,96,354	9,20,000	7,47,000	28,63,354
	% vis-à-vis Voting Share Capital	10.86%	8.35%	6.78%	26.00%
Post-Offer Shareholding assuming full acceptance of the Offer Shares in the Offer, on diluted basis on 10 th Working Day after closing of Tendering Period (A+B+C)	Number of Equity Shares	43,96,354	15,20,000	29,02,815	88,19,169
	% vis-à-vis Voting Share Capital	39.92%	13.80%	26.36%	80.08%
Any other interest in the Target Company		As of the date of this Public Announcement, except for being parties to the Share Purchase Agreement, the Acquirers do not hold any other interest or maintain any other relationship in or with the Target Company.			

Notes:

* Please note the difference, if any, in the percentage is due to rounding-off.

- (a) *The Acquirers have not been prohibited by SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the SEBI Act or any other regulations made under the SEBI Act.*
- (b) *No person is acting in concert with the Acquirers for the purposes of this Offer. While persons may be deemed to be acting in concert with the Acquirers in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations (“Deemed PACs”), however, such Deemed PACs are not acting in concert with the Acquirers for the purposes of this Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.*
- (c) **#Under Regulation 38 of the SEBI (Listing Obligations and Disclosure Requirements), 2015 read with Rule 19A of Securities Contracts (Regulation) Rules, 1957, as amended (“SCRR, 1957”), the Target Company is required to maintain at least 25% (Twenty-five Percent) public shareholding (as determined in accordance with SCRR, 1957) on a continuous basis. Pursuant to the completion of this Open Offer, assuming all Equity Shares are tendered in the Open Offer, the Acquirers will hold 88,19,169 Equity Shares representing 80.08% of the Voting Share Capital of the Target Company due to which the public shareholding in the Target Company may fall below such minimum public shareholding requirement. In such an event, the Acquirer and existing promoters will ensure compliance with the minimum public shareholding requirements in such manner and timelines as prescribed under applicable law, which may have an adverse effect on the price of the Equity Shares.*

5. **DETAILS OF THE SELLING PROMOTER SHAREHOLDERS**

Name of the Selling Promoter Shareholders	Part of Promoter group	Details of Equity Shares / voting rights held by the Selling Promoter Shareholder			
		Pre-Share Purchase Transaction		Post-Share Purchase Transaction	
		No. of Equity Shares	% of Voting Share Capital*	No. of Equity Shares	% of Voting Share Capital*
Mr. Mohammed Hafiz Khan	Yes	200	0.00%	Nil	Nil
Mr. Shahwar Hafiz Khan	Yes	1,05,500	0.96%	Nil	Nil
Mrs. Sharifa Bano	Yes	1,30,455	1.18%	Nil	Nil
Mr. Kaleemullah Khan	Yes	1,65,200	1.50%	Nil	Nil
Mr. Farhan Sikandar Khan	Yes	3,11,936	2.83%	Nil	Nil
Mr. Sikandar Hafiz Khan	Yes	8,74,758	7.94%	Nil	Nil
M/s Reliable Cigarette and Tobacco Industries Private Limited	Yes	4,200	0.04%	Nil	Nil
M/s Mandideep Engineering & Packaging Industries	Yes	20,000	0.18%	Nil	Nil
M/s Reliable Industrial Ventures Limited	Yes	27,177	0.25%	Nil	Nil
M/s Reliable Smartcity Limited	Yes	1,45,692	1.32%	Nil	Nil
M/s Noor-Us-Sabah Housing Projects Private Limited	Yes	2,00,000	1.82%	Nil	Nil
M/s Reliable Carriers Private Limited	Yes	2,57,625	2.34%	Nil	Nil
M/s Reliable Global Venture Private Limited (Formerly known as M/s Rehbar Holdings and Finance Private Limited)	Yes	15,66,566	14.22%	Nil	Nil
M/s Elegance Infratech Private Limited	Yes	21,46,506	19.49%	Nil	Nil
Total		59,55,815	54.08%	Nil	Nil

Note:

* Please note the difference, if any, in the percentage is due to rounding-off.

Upon completion of the Offer formalities, the Promoter sellers will no longer hold any Equity Shares nor retain control over the Target Company. They will transfer control and management of the Target Company to the Acquirers and subsequently apply for re-classification from the ‘Promoter and Promoter Group’ categories, in accordance with Regulation 31A of the SEBI (LODR) Regulations.

The Selling Promoter Shareholders have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other regulation made under the SEBI Act.

6. TARGET COMPANY

Name	M/s Reliable Ventures India Limited
Registered Office	Reliable House A - 6 Koh-E-Fiza, Bhopal, Madhya Pradesh, India, 462001
CIN	L22354MP1992PLC007295
ISIN	INE419H01019
Stock Exchange where listed	BSE Limited

7. OTHER DETAILS

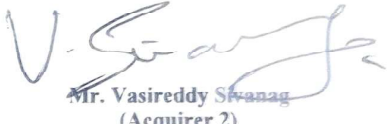
- 7.1. This Public Announcement is made in compliance with Regulation 13(1) of the SEBI (SAST) Regulations.
- 7.2. The Acquirers do not have an intention to delist the Target Company pursuant to this Offer.
- 7.3. The Detailed Public Statement to be issued pursuant to this Public Announcement in accordance with Regulations 13(4), 14(3), and 15(2) and other applicable regulations of the SEBI (SAST) Regulations shall be published in newspapers, within 5 Working Days of this Public Announcement, i.e., on or before Tuesday, June 09, 2026. The Detailed Public Statement shall, inter alia, contain details of the Offer including the detailed information of the Offer Price, the Acquirers, the Target Company, the Selling Promoter Shareholder, background to the Offer, relevant conditions under the Share Purchase Agreement, statutory approvals required for this Offer, details of financial arrangements, and such other terms and conditions as applicable to this Offer. The Detailed Public Statement will be published, as required by Regulation 14(3) of the SEBI (SAST) Regulations, in all editions of any one English national daily newspaper with wide circulation, any one Hindi national daily newspaper with wide circulation, any one regional language daily newspaper with wide circulation at the place where the registered office of the Target Company is situated, and any one regional language daily newspaper at the place of the stock exchange where the maximum volume of trading in the Equity Shares was recorded during the 60 trading days preceding the date of this Public Announcement i.e., Mumbai.
- 7.4. The Acquirers are aware of and will comply with their obligations under SEBI (SAST) Regulations and also have given an undertaking that they have adequate financial resources to meet their obligations under the SEBI (SAST) Regulations for the purpose of this Offer.
- 7.5. The Offer is not conditional upon any minimum level of acceptance in accordance with Regulation 19(1) of the SEBI (SAST) Regulations.
- 7.6. The Offer is not a competing offer in accordance with Regulation 20 of the SEBI (SAST) Regulations.
- 7.7. In this Public Announcement, all references to ₹ are references to the Indian Rupees.
- 7.8. In this Public Announcement, any discrepancy in any amounts as a result of multiplication or totaling is due to rounding off.
- 7.9. The Acquirers accept full responsibility for the information contained in this Public Announcement (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company and/or the Selling Promoter Shareholder) and undertakes that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer. The Acquirers will be responsible for ensuring compliance with the SEBI (SAST) Regulations.

ISSUED ON BEHALF OF ACQUIRERS BY MANAGER TO THE OFFER

	Name and Registered Office Address	Rarever Financial Advisors Private Limited, 807, Iconic Shyamal, Shyamal Cross Road, 132 Ring Road, Satellite, Manekbag, Ahmedabad, Gujarat, 380015 India.
	Contact No.	+91-99981 23745
	Website:	www.rarever.in
	SEBI Reg. No.	INM000013217
	Contact Person	Ms. Kruti Vyas / Mr. Jiten Patel
	Email ID	Openoffer.reliable@rarever.in
	Investor Grievance ID	IG@rarever.in

For and on behalf of the Acquirers,


Mr. Chennupati Sarath Kumar
(Acquirer 1)


Mr. Vasireddy Swanag
(Acquirer 2)


M/s Ancla Technology Solutions India Private Limited
(Acquirer 3)

Date: 02.06.2026
Place: Bhopal



PUBLIC ANNOUNCEMENT UNDER THE PROVISIONS OF REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13(1), 14, AND 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND SUBSEQUENT AMENDMENTS THERETO

**FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
RELIABLE VENTURES INDIA LIMITED**

Corporate Identification Number: L22354MP1992PLC007295;
Registered Office: A-6 Indore Road Koh-e-Fiza, Bhopal, Madhya Pradesh, 462001;
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OPEN OFFER FOR ACQUISITION OF UP TO 28,63,354 FULLY PAID-UP EQUITY SHARES HAVING FACE VALUE OF ₹10.00 EACH (“EQUITY SHARES”), CONSTITUTING 26.00% OF THE VOTING SHARE CAPITAL OF RELIABLE VENTURES INDIA LIMITED (“TARGET COMPANY”), FROM ITS PUBLIC SHAREHOLDERS AT AN OFFER PRICE OF ₹21.00 PER OFFER SHARE, PAYABLE IN CASH, BY MR. CHENNUPATI SARATH KUMAR (ACQUIRER 1), MR. VASIREDDY SIVANAG (ACQUIRER 2), AND ANCLA TECHNOLOGY SOLUTIONS INDIA PRIVATE LIMITED (ACQUIRER 3 OR CORPORATE ACQUIRER), (COLLECTIVELY REFERRED TO AS THE “ACQUIRERS”), PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) AND 4, OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, INCLUDING SUBSEQUENT AMENDMENTS THERETO (“SEBI (SAST) REGULATIONS”).

This Public Announcement (“PA”) is being issued by **Rarever Financial Advisors Private Limited (“Manager to the Offer”)** for and on behalf of the Acquirers to the Public Shareholders (as defined below) of the Target Company, with an intention to acquire control of the Target Company pursuant to and in compliance with the provisions of Regulations 3 (1), and 4 read with Regulations 13(1), 14, and 15(1) and other applicable provisions of the SEBI (SAST) Regulations.

1. DEFINITIONS AND ABBREVIATIONS

For the purposes of this PA, the following terms shall have the same meanings assigned to them below:

“**Acquirers**” refers to Mr. Chennupati Sarath Kumar (Acquirer 1), Mr. Vasireddy Sivanag (Acquirer 2) and Ancla Technology Solutions India Private Limited (Acquirer 3).

“**Paid-up Equity Share Capital**” means ₹ 11,01,29,000/- divided into 1,10,12,900 Equity Shares of face value of ₹ 10/- each.

“**Promoter Sellers**” refers to the existing promoters of the Target Company, namely being Mr. Mohammed Hafiz Khan, Mr. Shahwar Hafiz Khan, Mrs. Sharifa Bano, Mr. Kaleemullah Khan, Mr. Farhan Sikandar Khan, Mr. Sikandar Hafiz Khan, M/s Reliable Cigarette And Tobacco Industries Private Limited, M/s Mandideep Engineering & Packaging Industries Private Limited, M/s Reliable Industrial Ventures Limited, M/s Reliable Smartcity Limited, M/s Noor-Us-Sabah Housing Projects Private Limited, M/s Reliable Carriers Private Limited, M/s Reliable Global Venture Private Limited (Formerly known as M/s Rehbar Holdings and Finance Private Limited) and M/s Elegance Infratech Private Limited.

“**Public Shareholders**” means all the equity shareholders of the Target Company excluding (i) the Promoters and members of the Promoter Group of the Target Company; (ii) the Acquirers and any Persons Deemed to be Acting in Concert with the Acquirers; and (iii) the Parties to the SPA (*as defined below*) and any Persons Deemed to be Acting in Concert with the parties to the SPA.

“**SPA**” means Share Purchase Agreement executed on **Tuesday, June 02, 2026**, between Acquirers and Promoter Sellers.

“**Voting Share Capital**” means the total voting equity share capital of the Target Company on a fully diluted basis expected as of the 10th (tenth) Working Day from the closure of the Tendering Period of the Open Offer; and

2. OFFER DETAILS

Offer Size	The Acquirers hereby make this Offer to the Public Shareholders of the Target Company to acquire up to 28,63,354 Offer Shares representing 26% of the Voting Share Capital of the Target Company, subject to the terms and conditions specified in this Public Announcement, and the Offer Documents, that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
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Offer Price / Consideration	The Offer is being made at a price of ₹21.00/- per Offer Share. The Equity Shares of the Target Company are frequently traded in accordance with the provisions of Regulation 2 (1) (j) of the SEBI (SAST) Regulations, and hence the Offer Price has been determined in accordance with the parameters prescribed under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations. <i>Assuming full acceptance under this Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations will be ₹6,01,30,434.00/-, that will be offered to the Public Shareholders who validly tender their Equity Shares in the Offer.</i>
Mode of Payment	The Offer Price will be paid in cash by the Acquirers in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations.
Type of Offer	The Offer is a mandatory offer made by the Acquirers in compliance with Regulations 3(1) and 4 of the SEBI (SAST) Regulations. This Offer is not subject to any minimum level of acceptance.

3. TRANSACTION WHICH HAS TRIGGERED THE OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

- 3.1. The Acquirers have entered into a Share Purchase Agreement with the Promoter sellers of the Target Company, pursuant to which the Acquirers have agreed to acquire 59,55,815 Equity Shares representing 54.08% of the Voting Share Capital of the Target Company ('**Sale Shares**'), at a negotiated price of ₹21.00/- per Sale Share, aggregating to a maximum consideration of ₹12,50,72,115.00/-, subject to terms and conditions specified in the said Share Purchase Agreement.
- 3.2. Upon acquisition of the Sale Shares as contemplated in the Share Purchase Agreement, and post successful completion of the Offer, the Acquirers will acquire control over the Target Company, and the Acquirers shall become the promoters of the Target Company in accordance with the provisions of the SEBI (LODR) Regulations.
- 3.3. A tabular summary of the Underlying Transaction is set out below:

Particulars		Underlying Transactions
Type of Transaction (direct/ indirect)		Direct Acquisition
Mode of Transaction (Agreement/ Allotment/ Market purchase)		The Acquirers and the Promoter sellers have executed a Share Purchase Agreement as on date of this Public Announcement, in pursuance of which the Acquirers have agreed to acquire 59,55,815 Sale Shares representing 54.08% of the Voting Share Capital of the Target Company at a negotiated price of ₹21.00/- per Sale Share, aggregating to a consideration of ₹12,50,72,115.00/-, payable subject to the terms and conditions specified in the said Share Purchase Agreement.
Equity Shares/ Voting rights proposed to be acquired (in pursuance of the Share Purchase Agreement)	Number of Equity Shares	59,55,815 Equity shares
	% vis-à-vis Voting Share Capital	54.08%
Total Consideration for Equity Shares/ Voting Rights acquired (for acquisitions made in pursuance of Share Purchase Agreement)		₹12,50,72,115/- (Rupees Twelve crore fifty lakh seventy-two thousand one hundred fifteen only)
Mode of payment (Cash/ securities)		Cash
Regulation which has triggered		Regulations 3(1) and 4 of SEBI (SAST) Regulations, 2011

4. DETAILS OF THE ACQUIRERS

Details	Acquirer 1	Acquirer 2	Acquirer 3	Total
Name of the Acquirers /PAC	Mr. Chennupati Sarath Kumar	Mr. Vasireddy Sivanag	M/s Ancla Technology Solutions India Private Limited	--
Address of the Acquirers /PAC	Rollin Archade Apartments, B Block 303, Street No. 1, Czech	Surya towers Block-A, Flat number - 608, Aditya Sun Shine	Plot No. 1285/A, 4th Floor, Road No. 64 Near Jubilee Hills Checkpost, Jubilee	--

Details		Acquirer 1	Acquirer 2	Acquirer 3	Total
Name of the Acquirers /PAC		Mr. Chennupati Sarath Kumar	Mr. Vasireddy Sivanag	M/s Ancla Technology Solutions India Private Limited	--
		Colony, Hyderabad, Telangana, India, 500018	Road, Shilpahills, Izzathnagar, Kothaguda, K.V. Rangareddy, Telangana, India, 500084	Hills, Hyderabad, Shaikpet, Telangana, India, 500033	
PAN		BEFPS6479P	AHKPV9205F	AAOCA0684M	--
Name(s) of persons in control /promoters of Acquirers/ PACs where Acquirers/ PAC are companies		Not Applicable	Not Applicable	Mr. Chennupati Sarath Kumar (Acquirer 1)	--
				Mr. Vasireddy Sivanag (Acquirer 2)	
Name of the Group, if any, to which the Acquirers /PAC belongs to		Not Applicable	Not Applicable	Not Applicable	--
Pre-Transaction shareholding as on the date of the Public Announcement (A)	Number of Equity Shares	Nil	Nil	Nil	--
	% vis-à-vis Voting Share Capital	Not Applicable	Not Applicable	Not Applicable	--
Equity Shares proposed to be acquired through Share Purchase Agreement (B)	Number of Equity Shares	32,00,000	6,00,000	21,55,815	59,55,815
	% vis-à-vis Voting Share Capital	29.06%	5.45%	19.58%	54.08%
Proposed shareholding after the acquisition of Offer Shares (C) (Assuming full acceptance in this Offer) *	Number of Equity Shares	11,96,354	9,20,000	7,47,000	28,63,354
	% vis-à-vis Voting Share Capital	10.86%	8.35%	6.78%	26.00%
Post-Offer Shareholding assuming full acceptance of the Offer Shares in the Offer, on diluted basis on 10 th Working Day after closing of Tendering Period (A+B+C)	Number of Equity Shares	43,96,354	15,20,000	29,02,815	88,19,169
	% vis-à-vis Voting Share Capital	39.92%	13.80%	26.36%	80.08%
Any other interest in the Target Company		As of the date of this Public Announcement, except for being parties to the Share Purchase Agreement, the Acquirers do not hold any other interest or maintain any other relationship in or with the Target Company.			

Notes:

* Please note the difference, if any, in the percentage is due to rounding-off.

- (a) *The Acquirers have not been prohibited by SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the SEBI Act or any other regulations made under the SEBI Act.*
- (b) *No person is acting in concert with the Acquirers for the purposes of this Offer. While persons may be deemed to be acting in concert with the Acquirers in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations (“Deemed PACs”), however, such Deemed PACs are not acting in concert with the Acquirers for the purposes of this Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.*
- (c) **#Under Regulation 38 of the SEBI (Listing Obligations and Disclosure Requirements), 2015 read with Rule 19A of Securities Contracts (Regulation) Rules, 1957, as amended (“SCRR, 1957”), the Target Company is required to maintain at least 25% (Twenty-five Percent) public shareholding (as determined in accordance with SCRR, 1957) on a continuous basis. Pursuant to the completion of this Open Offer, assuming all Equity Shares are tendered in the Open Offer, the Acquirers will hold 88,19,169 Equity Shares representing 80.08% of the Voting Share Capital of the Target Company due to which the public shareholding in the Target Company may fall below such minimum public shareholding requirement. In such an event, the Acquirer and existing promoters will ensure compliance with the minimum public shareholding requirements in such manner and timelines as prescribed under applicable law, which may have an adverse effect on the price of the Equity Shares.*

5. **DETAILS OF THE SELLING PROMOTER SHAREHOLDERS**

Name of the Selling Promoter Shareholders	Part of Promoter group	Details of Equity Shares / voting rights held by the Selling Promoter Shareholder			
		Pre-Share Purchase Transaction		Post-Share Purchase Transaction	
		No. of Equity Shares	% of Voting Share Capital*	No. of Equity Shares	% of Voting Share Capital*
Mr. Mohammed Hafiz Khan	Yes	200	0.00%	Nil	Nil
Mr. Shahwar Hafiz Khan	Yes	1,05,500	0.96%	Nil	Nil
Mrs. Sharifa Bano	Yes	1,30,455	1.18%	Nil	Nil
Mr. Kaleemullah Khan	Yes	1,65,200	1.50%	Nil	Nil
Mr. Farhan Sikandar Khan	Yes	3,11,936	2.83%	Nil	Nil
Mr. Sikandar Hafiz Khan	Yes	8,74,758	7.94%	Nil	Nil
M/s Reliable Cigarette and Tobacco Industries Private Limited	Yes	4,200	0.04%	Nil	Nil
M/s Mandideep Engineering & Packaging Industries	Yes	20,000	0.18%	Nil	Nil
M/s Reliable Industrial Ventures Limited	Yes	27,177	0.25%	Nil	Nil
M/s Reliable Smartcity Limited	Yes	1,45,692	1.32%	Nil	Nil
M/s Noor-Us-Sabah Housing Projects Private Limited	Yes	2,00,000	1.82%	Nil	Nil
M/s Reliable Carriers Private Limited	Yes	2,57,625	2.34%	Nil	Nil
M/s Reliable Global Venture Private Limited (Formerly known as M/s Rehbar Holdings and Finance Private Limited)	Yes	15,66,566	14.22%	Nil	Nil
M/s Elegance Infratech Private Limited	Yes	21,46,506	19.49%	Nil	Nil
Total		59,55,815	54.08%	Nil	Nil

Note:

* Please note the difference, if any, in the percentage is due to rounding-off.

Upon completion of the Offer formalities, the Promoter sellers will no longer hold any Equity Shares nor retain control over the Target Company. They will transfer control and management of the Target Company to the Acquirers and subsequently apply for re-classification from the ‘Promoter and Promoter Group’ categories, in accordance with Regulation 31A of the SEBI (LODR) Regulations.

The Selling Promoter Shareholders have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other regulation made under the SEBI Act.

6. TARGET COMPANY

Name	M/s Reliable Ventures India Limited
Registered Office	Reliable House A - 6 Koh-E-Fiza, Bhopal, Madhya Pradesh, India, 462001
CIN	L22354MP1992PLC007295
ISIN	INE419H01019
Stock Exchange where listed	BSE Limited

7. OTHER DETAILS

- 7.1. This Public Announcement is made in compliance with Regulation 13(1) of the SEBI (SAST) Regulations.
- 7.2. The Acquirers do not have an intention to delist the Target Company pursuant to this Offer.
- 7.3. The Detailed Public Statement to be issued pursuant to this Public Announcement in accordance with Regulations 13(4), 14(3), and 15(2) and other applicable regulations of the SEBI (SAST) Regulations shall be published in newspapers, within 5 Working Days of this Public Announcement, i.e., on or before Tuesday, June 09, 2026. The Detailed Public Statement shall, inter alia, contain details of the Offer including the detailed information of the Offer Price, the Acquirers, the Target Company, the Selling Promoter Shareholder, background to the Offer, relevant conditions under the Share Purchase Agreement, statutory approvals required for this Offer, details of financial arrangements, and such other terms and conditions as applicable to this Offer. The Detailed Public Statement will be published, as required by Regulation 14(3) of the SEBI (SAST) Regulations, in all editions of any one English national daily newspaper with wide circulation, any one Hindi national daily newspaper with wide circulation, any one regional language daily newspaper with wide circulation at the place where the registered office of the Target Company is situated, and any one regional language daily newspaper at the place of the stock exchange where the maximum volume of trading in the Equity Shares was recorded during the 60 trading days preceding the date of this Public Announcement i.e., Mumbai.
- 7.4. The Acquirers are aware of and will comply with their obligations under SEBI (SAST) Regulations and also have given an undertaking that they have adequate financial resources to meet their obligations under the SEBI (SAST) Regulations for the purpose of this Offer.
- 7.5. The Offer is not conditional upon any minimum level of acceptance in accordance with Regulation 19(1) of the SEBI (SAST) Regulations.
- 7.6. The Offer is not a competing offer in accordance with Regulation 20 of the SEBI (SAST) Regulations.
- 7.7. In this Public Announcement, all references to ₹ are references to the Indian Rupees.
- 7.8. In this Public Announcement, any discrepancy in any amounts as a result of multiplication or totaling is due to rounding off.
- 7.9. The Acquirers accept full responsibility for the information contained in this Public Announcement (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company and/or the Selling Promoter Shareholder) and undertakes that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer. The Acquirers will be responsible for ensuring compliance with the SEBI (SAST) Regulations.

ISSUED ON BEHALF OF ACQUIRERS BY MANAGER TO THE OFFER

	Name and Registered Office Address	Rarever Financial Advisors Private Limited, 807, Iconic Shyamal, Shyamal Cross Road, 132 Ring Road, Satellite, Manekbag, Ahmedabad, Gujarat, 380015 India.
	Contact No.	+91-99981 23745
	Website:	www.rarever.in
	SEBI Reg. No.	INM000013217
	Contact Person	Ms. Kruti Vyas / Mr. Jiten Patel
	Email ID	openoffer.reliable@rarever.in
	Investor Grievance ID	IG@rarever.in

For and on behalf of the Acquirers,

Sd/-
Mr. Chennupati Sarath Kumar
(Acquirer 1)

Sd/-
Mr. Vasireddy Sivanag
(Acquirer 2)

Sd/-
M/s Ancla Technology Solutions India Private Limited
(Acquirer 3)

Date: 02.06.2026
Place: Bhopal